

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 429/MP/2026

Subject : Petition under Section 62 and 79(1)(d) of the Electricity Act, 2003 for determination of Open Access Charges for transmission and wheeling of power using transmission and distribution network of Damodar Valley Corporation for the period from FY 2024-25 to FY 2028-29.

Petitioner : Damodar Valley Corporation Limited (DVC)

Respondents : Tata Steel Limited and Ors.

Date of Hearing : **6.10.2026**

Coram : Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Suparna Srivastava, Advocate, DVC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking determination of open access charges for the transmission and wheeling of power through the Transmission and Distribution Network of the Petitioner for the Control Period FY 2024-25 to FY 2028-29, based on the Annual Transmission Charges claimed by the Petitioner in its provisional tariff petitions for FY 2024-29 and the true-up Petition for FY 2019-24.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) The Petitioner to implead all beneficiaries and open access consumers as Respondents, if not already impleaded, and file a revised memo of parties within four days.

(b) Admit and issue notice to the Respondents, including the impleaded Respondents, if any.

(c) The Respondents to file their replies, if any, within five weeks with a copy to the Petitioner, who may file its rejoinders, within three weeks thereafter.

3. The Petitioner is directed to file the following information on an affidavit within three weeks:

(a) Details of open access charges based on Annual Transmission Charges (ATC) of elements claimed under the instant Petition as per the format given below:



Scheme/ Element Name	Existing / New	Petition/ Order Number in which AFC is claimed/ trued up	2024-25	2025-26	2026- 27	2027- 28	2028-29
		TOTAL					

(b) Open Access consumer-wise collection of Open Access Charges in terms of Order in Petition No. 87/MP/2021 and details of adjustment of the same in ARR Petitions to SERC. File the copy of the Orders/ pending Petitions clearly showing such adjustment.

4. The Petition will be listed for hearing on **3.12.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)